

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:103

ANSWERED ON:30.07.2001

INTRODUCTION OF BILL TO REGULATE THE USE OF GROUND WATER

ASHOK NAMDEORAO MOHOL;SUDARSANA E.M. NATCHIAPPAN

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government feels the urgency to regulate the use of ground water;
- (b) if so, whether the Government propose to introduce a Bill for this purpose;
- (c) if so, the details thereof;
- (d) whether the Union Government have issued any instructions to State Governments to bring legislation to regulate the use of ground water; and
- (e) if so, the States which have passed such legislation?

Answer

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 103 REGARDING INTRODUCTION OF BILL TO REGULATE THE USE OF GROUND WATER TO BE ANSWERED ON 30.07.2001.

The Union Government recognises the urgency to regulate the use of ground water. However, water being a State subject, suitable legislation for regulation and control of ground water development has to be enacted by the States/Union Territories. Therefore, the Union Government has circulated a "Model Bill to Regulate and Control the Development of Ground Water and matters connected therewith" to all the States/Union Territories to enable them to enact suitable legislation for regulation and control of ground water development. So far, States of Gujarat, Andhra Pradesh, Madhya Pradesh, Maharashtra and Tamil Nadu have enacted legislation to regulate the use of ground water.